

NAGALAND STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) RULES, 1986

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NAGALAND STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) RULES, 1986

NAGALAND STANDARDS OF WEIGHTS AND MEASURES (ENFORCEMENT) RULES, 1986

1. Short title and commencement :-

(1) These rules may be called the Nagaland Standards of Weights and Measures (Enforcement) Rules, 1986.

(2) They shall extend to the whole of Nagaland.

2. Definitions :-

In these rules, unless the context otherwise requires

(a) "Act" means the Standards of Weights and Measures (Enforcement) Act, 1985.

(b) "Reference Standard Laboratory" means a laboratory set up by the Central Government under the Standards

Act, where reference "standards" and "secondary standards" are maintained.

(c) "Schedule" means a schedule appended to these rules.

(d) "Standards Act" means the Standards of Weights and Measures Act, 1976.

(e) Words and expressions used in these rules and not defined but defined in the Act and the Standards Act shall have the meanings respectively assigned to them in those Acts.

3. Reference standards :-

The reference standards shall be kept at such place, in such manner and in such custody as may be prescribed under the Standards Act.

4. Secondary standards :-

(1) Every secondary standard shall be verified at any of the Reference Standard Laboratories in such manner and at such periodical intervals as may be prescribed under the Standards Act and shall, if found on such verification to conform to the standards established by or under that Act, be stamped by the laboratory-in-charge of the Reference Standard Laboratory.

(2) The verified secondary standards shall be kept at such place and in such custody as the Controller may direct.

5. Working standards :-

(1) Every working standard shall be verifed either at any of the Reference Standard Laboratories or at any of the places where secondary standards are maintained by the State Government, in such manner and at such periodical intervals as may be prescribed under the Standards Act and shall, if found on such verification to conform to the standards established by or under that Act, be stamped, as the case may be, by the laboratory-in-charge of the Reference Standards Laboratory or by the Controller or such other officer as may be authorised by the Controller in this behalf.

(2) The verified working standards shall be kept in the custody of Inspectors.

6. Secondary standard balances :-

(1) A set of secondary standard balances shall be maintained at every place where the secondary standard weights are kept.

(2) The numbers, types and specifications of such balances shall be such as may be prescribed under the Standards Act.

(3) Every secondary standard balance shall be verified at least once a year and shall be adjusted, if necessary, to make it correct within the limits of sensitivity and other metrological qualities prescribed under the Standards Act, by the laboratory-in-charge of the Reference Standard Laboratory or by the Controller or such other officer as may be authorised by the Controller in this behalf.

7. Working standard balances :-

(1)Aset of working standard balances shall be maintained at every place where working standard weights are kept.

(2) The numbers, types and specifications of such balances shall be such as may be prescribed under the Standards Act.

(3) Every working standard balance shall be verified at least once a year and shall be adjusted, if necessary, to make it correct within the, limits of sensitivity and Other metrological qualities prescribed under the Standards Act by the Labotatory-in-charge of the Reference Standard Laboratory or by the Controller or such other officer as may be authorised by the Controller in this behalf.

8. Physical characteristics, configuration, constructional details of weights and measures :-

Every weight or measure used or intended to be used in any transaction or for industrial production or for protection shall conform as regards physical characteristics configuration, constructional details, materials, performance, tolerances and such other details, to the specifications prescribed under the Standards Act.

9. Use of bullion weights, carat weights, etc. :-

(1) No weight other than a bullion weight shall be used in any transaction in bullion including precious metals, pearls and ornaments and other articles made of gold or silver.

(2) No weight other than a carat weight, shall be used in any transaction in precious stones.

10. Registration of users of weights and measures :-

(2) The Controller or the officer authorised by him shall include the name of the applicant in a register to be known as Register of Users and issue to him a certificate in Form A-3 of Schedule II.

(3) The Register of Users referred to in sub-R. (2) shall be maintained in the form set out in Schedule III.

(4) The certificate referred to in sub-R. (2) shall be valid for five years and may be renewed on payment of a fee of rupees five.

(5) An application for renewal shall be made in Form A-2 of Schedule I, thirty days before the expiry of validity of the registration certificate.

(6) Where a certificate of registration is lost or destroyed, the holder of the certificate shall forthwith apply to the authority who has issued the certificate, for the issue of a duplicate certificate of registration. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of Rs. 2.

(7) If a person, who intends to discontinue the use of weight or measure for which he has been registrered desires to get his name deleted from the Register of Users, he shall surrender the Certificate of Registration to the Controller or such other officer as may be authorised by him in this behalf.

(8) If a user intends to sell any weight on measure specified in Schedule II-A he shall obtain a written permission of the Controller or such other officer as may be authorised by him in this behalf.

11. Use of weights only or measures only or number only in certain cases :-

Except in the cases of commodities specified in Schedule IV, the declaration of quantity in every transaction, dealing or contracts, or for industrial production or the protection shall be in terms of the unit of

(a) weight, if the commodity is solid, semi-solid, viscous or a mixture of solid and liquid;

- (b) length, if the commodity is sold by linear measurement;
- (c) area, if the commodity is sold by area measure;
- (d) volume if the commodity is liquid or is sold by cubic measurer; or

(e) number, if the commodity is sold by number.

12. Licensing of manufacturers, repairers and dealers of weights and measurers :-

(1) Every manufacturer or repairer of or dealer in weight or measure shall make an application for the issue of a licence to the Controller or such other officer as may be authorised by him in this behalf, in the appropriate form set out in Schedule V-A.

(2) Every manufacturer or repairer of, or dealer in, weight or measure shall make an application for the renewal of a licence thirty days before the expiry of validity of the licence to the Controller or such other officer as may be authorised by him in this behalf, in the appropriate form set out out in Schedule V-B.

(3) Every licence issued to a manufacturer, repairer or dealer shall be in the appropriate form set out in Schedule VI.

(4) Every licence issued to a manufacturer, repairer or dealer shall be valid for a period of one calendar year, and be renewed from year to year by the Controller or other officer as may be authorised by him in this behalf.

(6) The Controller or such other officer as may be authorised by him in this behalf shall maintain a register of licence for manufacturers, dealers and repairers in the form set out in Schedule VIII.

(8) The weights or measures seized by the Controller or any other officer authorised by him in writing, in this behalf, under sub-S. (5) of S. 20 of the Act shall be sold and proceeds thereto credited to the Government.

13. Records to be maintained by manufacturers, etc. :-

(1) Every manufacturer or repairer of, or dealer in, weight or measure licensed under the Act and these rules shall maintain a register in the appropriate form set out in Schedule X.

(2) Every person using any weight or measure in any transaction or for industrial production or for protection shall maintain such records and registers as the Controller may direct.

14. Periodical interval for the verification of weights or measures :-

(2) Notwithstanding anything contained in sub-R. (1) every weight or measure which has been verified and stamped in situ shall, if it is dismantled and re-installed before the date on which the verification falls due, be duly re-verified and stamped on payment of the prescribed fee before being put into use.

(3) Notwithstanding anything contained in sub-R. (1) every weight or measure which has been verified and stamped shall, if it is repaired before the date on which the verification falls due, be duly re-verified and stamped on payment of the prescribed fee, before being put into use.

15. Verification and inspection of weights or measures :-

(1) Every person using any weight or measure in any transaction or for industrial production or for protection shall present such weight or measure for verification or re-verification at the office of the Inspector or at such other place as the Inspector may specify in this behalf on or before the date on which the verification falls due: Provided that where any weight or measure is such that it cannot, or should not be moved from its location, the person using such weight or measure shall report to the Inspector at least thirty days in advance the date on which the verification falls due.

(2) Where any weight or measure is such that it cannot or could not be moved from its location, the Inspector shall

take necessary steps for the verification of such weight or measure at the place of its location.

(3) For the verification of weight or measure referred to in sub-R. (2), the user shall provide such facilities as may be required by the Inspector.

(4) Every weight or measure presented for verification shall be completed in itself and shall not bear a manufacturer's mark which might be mistaken for the Inspector's stamp.

(5) Every weight or measure shall be verified in a clean version and if necessary, the Inspector shall require owner or user to make necessary arrangement for the purpose.

(6) Where a weight or measure is brought to the Inspector for verification or re-verification, he may verify the same after realisation of the prescribed fee.

(7) An Inspector shall visit, as frequently as possible during the period specified in sub-R. (1) of R. 14, every premises within the local limits of his jurisdiction to inspect and test any weight or measure which is being, or intended or likely to be used in any transaction or for industrial production or for protection.

16. Stamping of weights or measures :-

(3) On completion of verification and stamping the Inspector shall issue a Certificate of Verification in the Form set out in Schedule XI.

(4) Where a certificate of verification is lost or destroyed, the holder of the certificate of verification shall forthwith apply to the Inspector who had issued the certificate, for the issue of a duplicate certificate of verification. Every such application for the issue of a duplicate certificate shall be accompanied by a fee of rupees five.

(5) On receipt of an application under sub-R. (4) the Inspector shall issue to the applicant a duplicate copy of the Certificate of Verification marked "Duplicate".

17. Fee for verification and stamping :-

(1) Fees payable for verification and stamping of weight or measure at the office or camp office of the Inspector shall be as specified in Schedule XII.

(3) If a weight or measure is presented to the Inspector for re-verification after expiry of the validity of the stamp, an additional fee at half the rates specified in Schedule XII shall be payable for every quarter of the year or part thereof.

(4) No fee shall be payable for re-stamping any weight or measure held in stock with manufacturer or dealer within the period specified in R. 14 from the date on which it was last stamped; provided that the original stamp was not obliterated under sub- S. (3) of S. 28 of the Act.

(5) A weight or measure which on verification is found to be incorrect shall be returned to the person concerned for ajdustment informing him, in proforma specified by the Controller, of the defects found in the weight or measure and calling upon him to remove the defects within a period not exceeding seven days. When the necessary adjustment has been carried out, such weight or measure shall be verified on payment of fifty per cent of the fees specified in Schedule XII and if found correct shall be stamped.

18. Collection of fees and deposit in the treasury :-

(2) The Inspector shall maintain a register, in the form approved by the Controller, which shall be written up from day-to-day and shall show the amount of fees and other charges collected during the day.

(3) All payments received by the Inspector during the week shall be paid into the Government Treasury under the appropriate "Head of Account" on such dates or days as may be specified by the Controller from time to time, and a receipt thereof be obtained and an intimation to that effect be sent to the Controller or other officer authorised by him in this behalf.

19. Disposal of seized weights, measures, etc. :-

(4) Where the goods seized under sub-S. (1) of S. 29 of the Standards Act are contained in a package and the package is false or does not conform to the provisions of the Act or any rule made thereunder and the goods in such package are subject to speedy or natural decay, the Inspector, so far as may be, may dispose of the goods in such package in accordance with the provisions of sub-R. (3).

(5) Where the goods seized under sub-S. (1) are not subject to speedy or natural decay, the Inspector may retain the package for the purpose of proceeding under this Act after giving the trader or his agent or the other person (who has committed the offence) a notice of such seizure.

20. Qualification of Inspectors :-

(2) Nothing in sub-R. (1) shall apply to persons who have been working as Inspectors or are eligible for promotion as Inspectors before the commencement of these rules.

(3) The person appointed to the post of Inspector shall have to complete the basic training course at the Indian Institute of Legal Metrology established by the Central Government under S. 76 of the Standards Act before he is considered for confirmation to the post.

21. Provision of working standards, equipment etc., to the Inspector :-

(1) Every Inspector shall be provided with working standards, working standard balances, and such other equipment including weighing and measuring devices as may be approved by the Controller from time to time.

(2) Every Inspector shall be provided with such dies, punches and such other equipment as may be necessary for affixing the verification stamp, the design and number of which are to be approved by the Controller.

(3) Every Inspector shall be provided with punches of suitable sizes of eight- pointed instrument for obliterating stamps:

22. Provisions relating to use of weights, measures etc. :-

(2) Every weight or measure shall be used in a clean condition and in proper lighting arrangement.

(3) Any weight or measure which has been verified and stamped in situ shall not be dismantled and removed from its original site without prior intimation to the Controller or other person authorised by him in this behalf.

(4) The user of a weighing instrument of the capacity of five hundred kilogram or above, shall provide such mumber of duly verified and stamped weights not exceeding one-fourth of the capacity of the instrument as may be required by the Inspector for the purpose of its verification, re-verification or inspection.

23. Certificate of verification to be exhibited :-

The person to whom a certificate of verification is issued shall exhibit the same in a conspicuous place in the premises where the weights, measures or weighing or measuring instruments to which the certificate relates are used:

24. Penalty for contravention of rules :-

Whoever contravenes any provision of these rules, for the contravention of which no punishment has been separately provided in the Act, shall be punished with fine which may extend to one thousand rupees.

25. Form of appeal :-

(1) Every appeal under the Act and these rules shall be preferred in the Form set out in Schedule XIII and shall be accompanied by a copy of the order appealed against.

(2) A court fee label of rupees two shall be affixed on the appeal petition.

SCHEDULE 1 SCHEDULE

SCHEDULE 2

Certificate of registration of users of weights and measures

SCHEDULE 2A SCHEDULE

SCHEDULE II-A

[See Rule 10 (8)]

1. Vehicle tanks.....

2. Bulk meters.....

3. Dispensing pumps, weigh-bridges, platform machines and such other weight or measure which cannot and should not be moved from its location.

SCHEDULE 3

Register or Users of Weights and Measures

SCHEDULE III

[See Rule 10 (3)]

Register or Users of Weights and Measures

VillageTalukDistrict

SI. No.	Name and address of the registered user of weights and measures	Branches, if any , with address	Nature of business carried on	Weights and measures used	Registration No.	<u>D</u> Registration	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	

SCHEDULE 4

Exceptions referred to in Rule 11

SCHEDULE IV

[See Rule 11]

Exceptions referred to in Rule 11

1. The following commodities may be sold by weight, measure or number as shown against the commodity:

TABLE

	Commodities	Whether declaration to be expres-sed in terms number or two or more of them
(1)	(2)	(3)
1.	Aerosol products	weight.
2.	Acids in liquid form	weight or volume.
3.	Compressed or liquefied gas (but not liquefied petroleum gas)	weight and equivalent volume at stated temper
4.	Butter (including peanut butter) chees, curd, Ghee	weight
5.	Electric cables	
6.	Electric wire	length or weight.
7.	Fencing wire	length or weight.
8.	Hair oil, unperfumed	length or weight.
9.	Fruits and vegetables	weight.
10.	Furnance oil	number or weight.
11.	Linseed oil and other vegetable oils	weight or volume.
12.	Heavy residual fuel oil	weight.
13.	Industrial diesel fuel	weight.
14.	Honey, malt extract, golden syrup	volume.
	treacle	weight.
15.	Ice cream and other similar frozen products	weight or volume.
16.	Liquid chemicals	
17.	Liquid petroleum gas	weight or volume.
17.	Nails, wood screws	weight of volume.
10.	Paint (other than paste paints or solid	number or weight.
	paint), Varnish and Varnish Stains,	
	Enamels	volume.
20.	Papad	number and weight.
21.	Paste paint solid paint	weight.
22.	Rassogulla, Gulabjamun and other	
	sweet preparations	weight.
23.	Readymade garments	Number and size.
24.	Sauce, all kinds	Weight.
25.	Tyres and tubes	Number.
26.	Yarn	weight or length of yarn.
		SCHEDULE 5A SCHEDULE SCHEDULE 5B
		SCHEDULE 6
		SCHEDULE
		SCHEDULE 7 SCHEDULE
		SCHEDULE VII
See Rul	le 12 (5)] Licensing and renewal fee	es for manufacturers, repairers or dealers
	of w	eights and measures
	cturers	Rs. 500
Repaire		Rs. 100
Dealers		Rs. 100
	on in licence	Rs. 50
Duplica	te licence	Rs. 10
	Register of Licensed Manufacturers/Repairers/Dealer	<u>SCHEDULE 8</u> s in Weights, Measures, Weighing Instruments/Measuring Instrum
		SCHEDULE VIII

	Office of										
License No.	Date of issue/renew	al	and complete address of the cturer/repairer/dealer	worksho	where op/factory cuated	Articles t manufactured/re		Trade mark/mon being u	ogram	Orders regarding cancellation of license	Re o app
(1)	(2)		(3)	((4)	(5)		(6)		(7)	(
				Secu	irity deposi	<u>SCHEDULE 9</u> t to be made by l	icensed rep	airer			
						SCHEDULE IX					
						[See Rule 12(7)]					
				Securit	ty deposit	to be made by	licensed re	epairer			
	r of weights a asuring instru		es excluding weighing		Rs. 10	D					
	r of weights a asuring instru		es including weighing		Rs. 20	D					
				4							
			Registe	er to be m	aintained b	SCHEDULE 10 by the manufactu	rer of weigh	ts and meas	ures		
			5			SCHEDULE X	5				
						[See Rule 13(1)]					
			Register t	o be mair	ntained by	the manufactu		ghts and m	easure	s	
1.	Name and a	ddress of tl	ne manufacturer		-			-			
2.	Description	of the weig	ht or measure								
3.		-	uring license.								
			se was issued								
. ,											
•) Period of va										
4.	Particulars of	of order, if a	any, suspending or rev	oking the	license-						
					Sold wit	thin the State	Sol	d outside the	e State		
SI. No.	Month	Unsold tock from previous month	Quantity manufactured during the month	Total (3+4)	Number o items solo		Name of the State	Number of items sold	Vouch		tal Id ⊦9)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(1	.0) (1	1)
						SCHEDULE X					
						[See Rule 13(1)]					
			_	er to be m	aintained	by the repaire	r of weight	s and meas	sures		
	d address of t	he repairer									
icense N											
ate of L	icensing					+			_		
SI. No.	Date	Name o user from receiv	whom numbers boo	ked an	ceipt No. d date of ue to the	Amount of repairing charg		mount of fication fee		tal amount charged	D: ret th
	1	receiv		135		I	Ι		1	Į	u

							user						
(1)) (2)	((3)	(4)		(5)		(6)	(7)		(8)	(9
								SCH	EDULE X				
								[See	Rule 13(1)]				
					Regis	ster	to be mai	ntained by	dealer in we	eights and n	neasures		
Name	and addre	ess of th	e deale	r									
Descri	ption of th	ie weigł	nt or me	easure-									
	icense No		liconco	was issue									
iii. P	Period of v	alidity o	of licens	e									
	Particulars Category o			-	ing or revoking	the	license						
								(Cated	jory A or B)				
2	3		6	6	7		4	6	4	6	4	3	
SI.	Month	Unsol	d stock	Brought	Brought	1 -	Total I	Sold with Number of	in the State Despatch	Sold Number of	outside the S Despatch		Total E
No.	Month	fr pre	om vious onth	from with the State during th month	in from outside the	(3		items sold	Voucher No. and date	items sold	Voucher No and date		sold (7+9)
(1)	(2)	(3)	(4)	(5)		(6)	(7)	(8)	(9)	(10)	(11)	(12)
									EDULE 11				
									e of Verification	1			
I									EDULE XI				
								-	Rule 16 (3)]				
									of Verification				
									oller of Legal N	•			
	of Inspect ging to Loc			No	h	nereb	y certify th	nat I have t	his day verified	d and stampe	d/rejected t	he undermer	ntioned we
Regist	ration No.	as usei	runder t	he above a	Act.								
	Deno	minatio	n	Weighing	j instruments			Verificat	ion				
								fee					
								Rs					
Ourset	it. Woight	Manau	Can		Manufacturer	Turne	Measuring	9	adjusting	onveyance g charges			
Quant	ity weight	Measu	resCap	acity Class	Manufacturer	гуре	instrument	ື Ρ.	etc. F	Rs. P.			
(1)	(2)	(3)	(4	4) (5)	(6)	(7)	(8)	(9)	(1	0)			
Total F	RsDeposite	ed vide	Money	Receipt No	Dated.								
Repair	edby.(Sig	nature)											
Next v	verification	due or	Inspe	ctor									
									EDULE 12				
				Fees paya	able for verifica	ation	and stamp	ing of weig	hts, measures	and weighing	and measu	ring instrum	ents
					Form o	of app	oeal agains		EDULE <u>13</u> of an Inspector	or Additiona	l Controller		
								SCHE	DULE XIII				
								[See F	Rule 25 (1)]				
					Form of ap	ppea	l against	an order o	f an Inspecte	or or Additic	onal Contro	ller	
(1) Na	me and a	ddress o	of the ap	oplicant									
(2) No	. and date	e of orde	er of Ins	spector of	Neights and Me	easur	es or Addit	tional Contr	oller of Weigh	ts and Measu	res against v	which the ap	peal is pref
(3) Wł	nether the	appella	ınt desir	res to be h	eard in person	or th	irough an a	authorised r	epresentative.				
I													